#### A-12011/06/2009-Ad.II Government of India Ministry of Corporate Affairs

Room No 537, 'A'Wing, Shastri Bhawan, New Delhi-110001

Dated: 30.03,2011

To

- 1. The Chief Secretary of all State Governments/Union Territory Administrations
- 2. The Principal Secretary, Law of all State Governments/Union Territory Administrations

Subject: Engagement of Company Prosecutors in Field Offices of Ministry of Corporate Affairs, Government of India.

Sir/Madam,

The undersigned is directed to request the State Governments' and their law departments for their assistance in filling up the vacant posts of Company Prosecutors in various offices of Ministry of Corporate Affairs from equivalent law officers of State Government on deputation basis.

2. The requirement of the Ministry of Corporate Affairs is given below:-

(a)	Name of the Post	Company Prosecutors, Group 'B' Gazetted
(b)	Number of Posts	30 (one/two in each field office) (List of field offices is attached as Annexure A)
(c)	Salary	Pay Band 2 + Grade Pay of 4600/- (all terms and conditions of appointment on deputation as per rules of Central Government shall
(d)	Educational qualification	apply)  Law graduate (essential) and experience of Company Law (desirable)  (a copy of pre-revised Recruitment Rules is attached as Annexure B)
(e)	Nature of employment	Deputation.
(f)	Age limit	Not exceeding 45 years.
(g)	Job requirement	The Company Prosecutor is responsible for preparation of case for prosecution under companies act and other related acts administered by MCA and for ensuring its prosecution as per the decision of competent authority and the law.
(h)	Period of engagement	3 years extendable upto 5 years.
(i)	Place of engagement	Only at 26 major cities ( <u>Annexure A</u> ) where offices of Registrar of Companies and Official Liquidators are functioning. This will be given on the choice of the law graduate/officer/person who will volunteer for this work.
(j)	Who is eligible to apply	All law officers satisfying the above qualifications including officers of regular cadre of public prosecutors (SPP, PP, APP, etc.) maintained by State Governments.

3. The replies/responses may kindly be sent to Sh. Alok Kumar, Director, Ministry of Corporate Affairs, Room No. 528, 5<sup>th</sup> Floor, A Wing, Shastri Bhawan, New Delhi-110001 in four weeks time (upto 30<sup>th</sup> April 2011), for further action in the Ministry. The same may also be sent at any one of these four email addresses: (a) <u>is1-mca@nic.in</u>, (b) <u>alok1.kumar@mca.gov.in</u>, (c) <u>Usad2-mca@nic.in</u> and (d) sandeep.jain@mca.gov.in.

Yours faithfully

(Avinash K Srivastava)

Joint Secretary Phone: 23383180

#### Copies to:

(a) E.governance Cell for loading in MCA website

(b) Director, Administration/E.Governance/NIC, Department of Personnel and Training, Government of India, North Block, N.Delhi --- with the request to load the above document in www.persmin.nic.in

(c) Director, Administration/E.Governance/NIC, M/O Law, Government of India, Shastri Bhawan, New Delhi --- with the request to load the above document in <a href="https://www.lawmin.nic.in">www.lawmin.nic.in</a>

#### List of citieswhere MCA field offices are located

- 1. Jammu,
- 2. Chandigarh,
- 3. Delhi,
- 4. Jaipur,
- 5. Ahmedabad,
- 6. Mumbai,
- 7. Pune,
- 8. Nagpur,
- 9. Goa,
- 10. Bengaluru,
- 11. Kochi,
- 12. Coimbatore,
- 13. Chennai,
- 14. Puduchery,
- 15. Hyderabad,
- 16. Cuttack,
- 17. Kolkata,
- 18. Shillong,
- 19. Guwahati,
- 20. Patna,
- 21. Ranchi,
- 22. Kanpur,
- 23. Allahabad,
- 24. Indore,
- 25. Gwalior,
- 26. Noida.

Sec. 3 (i)}	THE GAZI	ETTE OF INDIA	A: JUNE 28, 1962/ASA	DHA 2, 1884	757
8	9	10	11	12	13
No.	2 years	By direct recruitment 75 %. By promotion 25 %.	Promotion :— Section Head with a minimum 3 years' service in the grade.	Class II D.P.C.	As required under the rules.

[No.2-E.I.(6)/58-E. IV]

MELA RAM BHARDWAJ, Under Secy.

#### (Department of Company Law Administration)

New Delhi, the 15th June 1962

G.S.O. 837.—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules, namely:—

- 1. Short title.—These rules may be called Department of Company Law Administration (Classes I, II and III Posts) Recruitment Rules, 1962.
- 2. Application.—These rules shall apply to the Class I, Class II and Class III posts in the Ministry of Commerce and Industry, Department of Company Law Administration, specified in column 1 of Schedules I to III hereto annexed.
- 3. Classification and Scales of Pay etc.—The classification of each of the said posts, the scale of pay attached thereto, the method of recruitment to the said post, the age limit, educational and other qualifications and other matters relating to the said post shall be as specified in columns 3 to 13 of the said Schedules:

Provided that the upper age limit prescribed for direct recruitment may be relaxed in the case of candidates belonging to the Scheduled castes and Scheduled Tribes and other special categories of persons in accordance with the general orders of the Government of India issued from time to time.

- 4. Disqualification.—(1) No person who has more than one wife living or who having a spouse living, marries in any case in which such marriage is void by reason of its taking place during the life-time of such spouse, shall be eligible for appointment to any of the said posts.
- (2) No woman whose marriage is void by reason of the husband having a wife living at the time of such marriage or who has married a person who has a wife living at the time of such marriage shall be eligible for appointment to any of the said posts:

Provided that the Central Government may, if satisfied that there are special grounds for so ordering, exempt any person from the operation of this rule,

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Class	$\boldsymbol{H}$	Posts

Class II Posts		···			
Whether age and educa- tional quali- fications prescribed for the direct recruits will apply in the case of promotees	Period **of probation; if any	rectt, whether by direct	In case of rectt. by promotion/transfer grades from which promotion to be made	exists what is its com-	Circums- tances in which U.P. S.C. is consulted in making rectt.
8	9	10	II	12	13
N.A.	2 years	By promotion failing which by direct recruitment.	Promotion:— (1) Accounts Officer—5 (900—1150). (2) Solicitor—5 (900—1150). (3) Legal Adviser—1 (900—1150). (with 2 years' experience in their respective grades). (4) Registrar Gr. II—6 (700—1150). (with 4 years' experience).		As required under the rules.

75% direct Promotion: Class I 25% promo- (1) Registrar Grade II— D.P.C. tion. 6. N.A. 2 years As required under rule (700—1150)
(LL\_B's only fulfilling
E.Q. of direct recruits for the posts
of Solicitors) of Solicitors).
(with 2 years' experience).
(2) Company Prosecutor— 4. (590—900) (fulfilling B.Q. of direct recruits for the posts of Solicitor). (with 4 years' experi-

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I	2	3	4	5	6	———	
(3) Registrar Grade II.	4 plus 2 (Includin additional Registrar)	Ī	Rs. 700—40- 1100—50/2- 1150.		Below 40 years	preferably of ted with Stock Compared for work with Stock Comparesponsible city.  (Qualifications laxable at	Uni- experi- cartered or itioner, connec- Joint ny erience Joint ny in a capa- re- Com- discre- of other-
4) S. O. (Tech.)		G.C.S. Class I Gazetted.	Rs. 740-35- 950	Do.	Below 35 years	N.A.	
5) Registrar Grade III/ Assistant Registrar.		G.C.S. Class II Gazetted.	Rs. 400-25-500-30-590-BB-30-800 plus special pay from Rs. 50/- to Rs. 100/- when put in indedendent charge of an office.	Do.		a recognised U sity.  (2) 2 year's experas Chartered ountant or Practioner, prely connected Joint Stock panies.  OR 2 years' experier work with Stock Companies responsible car (Qualifications reable at Commiss discretion in calcandidates othe well qualified.)	rience Acc- Legal ferab- with Com- nce of Joint y in a pacity elaxa- sion's see of
			Altax	đ		Desirable ;— Administrative perience.	ex-

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8	9	10	11	12	13
N.A.	2 years	50% promotion 50% Direct rectt.	Promotion:— (1) S.O.(Tech.)—1 (740—950) no minimum period of service. (2) Company Accountant—2 (590—900). (3) Company Prosecutor—4. (590—900). No. 2 and 3 (With 2 years experience in their respective grades). 4. Registrar Grade III—16. (400—800). (with 3 years' experience).	Class I D.P.C.	As required under the rules

By Promotion Promotion:—
Registrar Grade III-16
(400—800) (LL B
only) (with 3 years'
experience) NA: N·A Class I Do. Do.1 two years By promotion Promotion :-Class II Do 50% By direct recruit-(1) Jr. Company Acc-D.P.C. ountant-3 (Rs 325—575) (2) Sr. Tech. Asstt.-26 (325—575) ment 50% (3) Asstt. Company Prosecutor—2 (350--575) (with 2 years' experience in their respec-. . . . tive grades) (4) Office Supdt. (350—475)—2 (with 3 years' perience)

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(6) Sr. Tech. Assistant.	26	G.C.S. Class II Non-gazet- ted (mainis- terial).	Rs. 325-15- 475-EB-20- 575.	Selec- tion.	Below 30 years	ountant Acc+
			ſ			(ii) M. Com. (at least 2nd Class).  OR  (iii) B. Com. (at least 2nd Class) and a Law degree.  (Qualifications relaxaable at Commission's discretion in case of candidates otherwise well qualified)
						Desirable:—  (i) Law degree for all except (iii) where the Law degree is essential qualification.  (ii) Experience of Company accounts in public or private sectors.
i) Sr. Accounts Officer.	CI	G.G.S. ass I ezetted)	Rs. 900-40- 1100-50/2- 1250.	Do.	45 Years. () (a (a (c	ACCOUNTS  Essential:  1) Chartered Accountant.  2) 7 years' experience to the connected Accountant preferably connected with Joi nu Stock Company.  Qualifications relaxible at Commission's force for in case of andidates otherwise well qualified).  The contraction in case of the contraction in case of andidates otherwise well qualified).
Accounts  Hicer.	5 G.C. Class Gaze	I II	900-40- D 00-50/2- 50.	'o. I	Do, Esse	ential: Chartered Acc ntant.
			Attorial		Acc ferr wit Con (Qua laxa sion case othe fied) Desire	mpany.  difications re- ble at Commis- s' discretion in of candidates

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763 9 10 II 13\_\_\_ 12 N.A. Two years By promotion 25% By dir-Promotion :---Class II As required (1) Jr. Tech. Asstt.—12 (210—425) (Hd. Quarters) D.P.C. under the rect recruitrulės ment 75% (2) Jr. Tech. Asstt. (Field)—48 f (210—425) (with 5 years' ex-perience in their res-pective grades)

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N.A. 2 years] By Promotion Promotion :failing which Accounts Officer—5]
by direct re-3 (900—1150)
cruitment (with 2 years' experience in the grade)

Class I D.P.C.

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Do.

Do.

N.A.

Do.

75% direct 25% Promotion

Promotion: (1) Registrar Grade II

(700—1150) (with qualifications in chartered Accountancy)

(with 2 years' perience) (2) Company Accountant—2 (590—900) (with 4 years' experience)

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(3) Company 🥞 🕽 G.C.S. Accomptant, 📲 ع 🚉 Class 11 🛊 Gazetted.

Rs. 590-30-830- Selec-Below 35-900] tion

35 years

Essential ;-(1) Chartered countant.

(2) 3 years' experience as Chartered Accountant preferably connected with Joint Stock Company. (Qualifications laxable at Commis-sion's discretion in case of candidates otherwise well qualified).

(4) Junior Company Accountant.

G.C.S. Class II Non-Gazetted.

Rs. 325-15-475- N.A.1 Below] EB-20-575 Jaja 30 years

Essential :---Chartered Accountant. (Qualifications relaxable at Commission's discretion in case of candidates otherwise well qualified) Desirable :--(1) Experience Company Accounts. (2) Degree in Law of a recognised Univer-

sity.

**LEGAL** 

(1) Legal Adviser

G.C.S. Class I Gazetted, i

Rs. 900-40- 1 1100-50/2-1 1150

Selec-) Below (

Essential :-(1) Degree in Law of a recognised Univer-

sity.
(2) At least 5 year's experience of conducting cases in Criminal Courts or dealing with Legal metters in Govt. or Quasi Government Organisation. (Qualification relaxable at Commission's discretion in case of candidates otherwise well qualified)

Desirable :-(1) Knowledge of Commercial Law. (2) Experience of conducting Company Law cases.

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SEC. 3 (i)]	THE ÇAZI	ETTE OF INDLA	L: JUNE 23, 1962/ASA	DHA 2, 1884	765
8	9	IO	II	12	13
N.A.	2 years	By Promotion failing which by direct recruitment	(I) Registrar16	e 75) -	As required under the rules.
N.A.¶	2 years	By direct rec-	N.A.	N.A.	Do.

THE GAZETTE OF INDIA: JUNE 23, 1962/ASADHA 2, 1884

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SEC. 3 (i)]

N.A. By Promotion Promotion :-2 years.

failing which by direct recruitment

ruitment

rromotion:— Class I
(1) Registrar Grade II- D.P.C.
—6 (700—1150)
(LL.B. only) (with 2
years' experience).

Do.

(2) Company Prosecutor—4 (590—900) (with 4 years' experience).

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(2) Company Prosecutor,

766

G.C.S. Class II Gazetted.

3

Rs. 590-30-830- Selec-35-900

Below tion

Essential: — (1) Degree in law of a 35 years. recognised University.

[PART 11

- (2) At least 3 year's experience of conducting cases in Criminal Courts Or dealing with Legal matters in Government Quasi-Governor ment Organisation.
- (3) Knowledge of Regional language.
- (Qualifications relaxable at Commission's discretion in case of candidates otherwise well qualified).

Desirable :-(1) Knowledge Commercial Law.

(2) Experience of conducting Company Law cases.

3. Assistant Company Prosecutor]

2 G.C.S. Class II Gazetted Rs. 350-25-575 Do.

Below 30 years.

- Essential:— (1) Degree in law of a recognised University.
- (2) At least 1 year's experience of con-ducting cases in Criminal Courts Or dealing with Legal matters in Government or Quasi-Government ganisation.
- (3) Knowledge Regional language. (Qualifications laxable at Commission's discretion in case of candidates otherwise well qualified),
- Desirable :-(1) Knowledge

Commercial

(2) Experience ٥f Comconducting pany Law cases.

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8 9 10 II 12 13 Promotion:— Class II

(1) Registrar Grade III D.P.C.
—16 (400—800)

(LL.B. only) (with 1 year service in the grade). 75% Direct 25% Promo-tion. N.A. 2 years. As required: under the rules. ı (2) Asstt. Company Prosecutor—2 (350— 575) (with 3 years' service in the grade).

N.A.

Do.

50% Direct 50% Promotion

Promotion:....
Legal Assett.....8
(210-425) (with five years' experience)

Class II. D.P.C. Do.

years' experience)

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#### RESEARCH

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[PART II

z. Director Research & Statistics.

I

I G.C.S. Class I (Gazetted). 1100-50-1400.

Selec- Below tion. 45 tion.

years.

Essential :--(1) 2nd Class M.A./ M.Sc. degree in Economics or Mathematica or Statistics of a recognised University. (2) 7 years' experience of Economic Research or Investigation. (Qualifications rclaxable at Commission's discretion in case of candidates otherwise well

Desirable:-(1) Knowledge of Company Statistics. (2) Chartered countant. (3) Knowledge οť Corporate Finance. (4) Doctorate degree in Economics/ Mathematics/Statistics.

qualified).

.2. Sr. Research Officer.

Do.

700-40-1100 N.A. Below: ---50/2---1250.

40 years. Bssential :-(1) 2nd Class M.A./ M.Sc. degree in Economics or Ma-thematics or Statistics of a recognised University. (2) 5 years' experience of Economic Research or Investigation. (Qualifications laxable at Commission's discretion in case of candidates otherwise well qualified).

Desirable :--(1) Knowledge Company Statistics. (2) Chartered Accountant. (3) Knowledge of Corporate Finance. (4) Doctorate degree in Economics/ Mathematics/Statistics.

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Sec. 3 (i)]	THE GAZE	TTE OF INDIA:	JUNE 23, 1962/ASADI	HA 2. 1884	769.
8	9	10	11	12	13
SIDB	2 yrs.	By promotion failing which by direct recruitment.	(////	Class I D.P.C.	As required: under the rules.

N.A. Do. By direct N.A. N.A. Do. recruitment.

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2 G.C.S. 400-400— Selection, 35 (f) 2nd Class M.A. (Gazetted), 450-30-600 tion, 35 years. M.Sc. degree in Economics or M. thematics of St. tistics of a recognised University. (2) 2 years' experience of Economic research or Investigation. (Qualifications relaxable at Commission's discretion in case of candidate otherwise well qualified).  Desirable:— (1) Knowledge of Company Statistics.	I	2	3	4	5	6	7
Investigating Officer,  7 G.C.S. Class II — BB—20— (Gazetted).  S75.  Do. Below Estential — 2nd Class M.A., M.Sc. degree in Economics or Mathematics or Statistics of a recognised University, (Qualifications relaxable at Commission's discretion in case of candidates otherwise well qualified).  Desirable:— (1) Experience of conducting Economic Investigation. (2) Knowledge of Accounts and C.	3. Research Officer,	(G	lass I	450—30—600 —35—670—	tion,	35 ~	Essential:—  (r) 2nd Class M.A  M.Sc. degree i Economics or M thematics or St tistics of a reconomised University.  (2) 2 years' experience of Economic re search or Investigation.  (Qualifications re laxable at Commis sion's discretion in case of candidated otherwise well circle.
mic Investigation.  (2) Knowledge of Accounts and Compared Compare	Investigating Officer,	Cl	ass II 📑	—EB20-	- ,	30 ; years.	(I) Knowledge of Company Statistics. (2) Chartered Accountant.  Essential — and Class M.A., M.Sc. degree in Economics or Mathematics of a recognised University. (Qualifications relaxable at Commission's discretion in case of candidates otherwise well qualified).
			·	Attest		(	mic Investigation.  2) Knowledge of Accounts and Co

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Sec. 3 (7)	THE GAZETTE OF INDIA: JUNE 23, 1902/ASADHA 2, 1884 771								
8	9	ra	II	12	13				
No.	25 years.	50% promo- tion 50% direct	Promotion —  (I) Investigating  Office—7  (325—575) (with 2  years' experience in the grade).	Class I D.P.C.	As required under the rules.				
		,	(2) Supdts. (existing) —3 (450—575).						

Nο,

Do.

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75% direct Promotion— Class III]
25% promotion. Statistical Assistant—14 D.P.C.
(210—425) (with 5
years' experience).

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[PART II

SCHEDULE

Class III Posts at the Headquarters of the Department of Company Law

Name of posts	No. of posts	Classification	Scale of pay	77hether Selection post or non- selection post	limit for	Education and other qualifications required

1	2	3	4	5	6	7
I. Statistical Assistant	12	Non-Gaze- tted Class I (Ministeria	II 15220-		28 yrs.	Master's or equiva- lent Honours de- gree in Statistics, Economics, or Mathematics of a recognised Univer- sity.
2. Junior Tech. Assistant.	9	Do.¶	Do.		25 yrs.	Chartered Accountant or B. Com. (Hons.) or M. Com. with advance accountancy.
. Computors	5	Do,	150-5-160- -8-240- EB-8-280 -10-300		19 to 25 years.	Graduate in Maths. or Economics or Statistics.
·· <b>-</b>			Attoot	(م		Desirable Computors' Certificate from a recognised Institute.  OR At least one year's experience in computation of Statistical data and handling of Calculating Machine.

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Administration in the Ministry of C. & I. (Deptt. of C.L.A. Proper)

Whether age & educations qualifications prescribed for the direct recruits will apply in the case of promotees.	d probation if any	Method of rectt. whether by direct rectt. or by promotion or transfer and percentage of the vacancies to be filled by various methods.	Sources from which candidates may be taken for appointment by promotion/transfer	If a DPC exists what is its composition	Circumst- ances in which U.P. S. C. is to be consulted regarding rectt.
8	9	10	II	12	13
	I year	75% direct rectt. 25% promo- tion.	Promotion —— Computors—5 (Rs. 150—300) (with 3 years service in their grade).	••	The Commission have agreed the recruitment to these posts may be made by the Ministry without reference to them.
	I year '	Direct 100%		••	•-
The educa- ional qualifi- ations pres-	2 yrs.	By direct T rectt. failing which	or cquivalent grades a.	0ea not zise.	

cations pres-cribed will apply.

which transfer.

from other Govt. offices. Central

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SCHEDULE Class III non-gazetted posts in the office of the Regional Directors, Registrars of Companies

Name of the post	No. of Its classifica- posts tion, i.e. whe- ther it is a		Scale of pay	Percentage of posts to be filled by						
		gazetted, non- gazetted Ministerial or non-minis- terial posts		Direct rec- ruit- ment	By selec- tion;	Senio- rity cum- fitness	Trans- fer			
1	2,	3	4	5	6	7	8			
I. Superintendent .	4	Class III; non-gazetted Ministerial.	Rs. 350—20—450 —25—475-		100 %		• •			
2. Superintendent .	10	Do.	210—10—290 15——320— EB—15—380	• •	100 %	.,				
3. Deputy Supdt	2	Do.	Do.		100 %	• •				
4. Head Clerk .	11	Do.	Do.		100 %					
5. Tech. Assistant .	48	Do.	21010290 15320 EB15425	%.	33-1/3 %		• •			
6. Stat. Asstt, .	2	Do.	Do.	75%	25 %					
7. Legal Assit	13	Do.	Do.	75%	25 %	• •				
8. U.D. Clerk .	144	Do.	130—5—160— 8—200—EB —8—256— EB—8—280	(through	50 % 1 dept camination		••			
9. L.D. Clerk .	286	Do.	10 —300. 110—3—131— 4—155—EB —4—175— 5—180.	100%		••				
10. Stenographer .	16	Do.	1305160 8200	_ ^	••	.,	••			
II. Cashier	11	Do.	130—300 OR 110—180 plus special pay varying from Rs. 5/- to Rs 25/- per mon		100 %	••				

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111			<b>.</b>	A diministração en
and Official Liquidators under	the Department	of Company	Law	Administration

				<u> </u>
For dire	et recruitment only  Educational qualifications	Period of Proba- tion if any	Whether age and educational qualifications prescribed for direct recruitment will apply in case of appointment by promotion/transfer	Grades/sources from which promotions/transfers are to be made
		. <u></u>		13
9	10	II	I2	
••		••	Not applicable.	1. Superintendents (Under (Rs. 210—380) { the 2. Tech. Asstt. { Deptt. (Rs. 210—425).
• •			Do,	r. Deputy Supdt. (In the (Rs. 210—380) region con- (Rs. 210—380). cerned.
			Do.	U.D. Clerks of the region.
• •			Do.	Do.
25 years	Chartered Accountant or M.Com. with advanced accountance B.Com. or (Hons with advanced accountancy.	<u> </u>	No. but graduates in Economics or Commerce preferable.	who have worked as U.D.Cs. for 2 years, in the region
24 years	M.A./M.Sc. in Statistics, Econo- mics or Mathema- tics,	-	Not applicable, but experience in sta- tistical work pre- ferable.	t U.D. Clerks in the region.
Do.	University Degree in Law.	ı year	Not applicable, but degree in law pre- ferable.	<del>-</del>
Do.	Matriculation o equivalent quali fications.	I year I year i-		L.D. Clerks in the region.
Do.	Matriculation of equivalent qualifications. Possession of a speed roo words positive in stending apply and 3 words per minute in Typewriting also essential.	d der o-	·	L.D. Clerks in the region who have got requisite qualifications may be allowed to compete with the candidates sent by the Employment Exchange.
• •	••	• •		L.D. Clerks in the Office concerned,

Attack

P.B. SAHARYA, Under Secy.

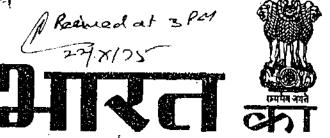
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जिस्दी सं∘दी∗ (ची०) – 73

REGISTERED No. D(D):73



The Gazette of India

प्राधिकार से प्रकाशित PUBLISHED BY AUTHORITY

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नई दिल्ली, ग्रानिवार, भवतुवर 11, 1975/आश्वित 19, 1897

NEW DELHI, SATURDAY, OCTOBER 11, 1975/ASVINA 19, 1897 No. 41]

इस भाग में जिल्ल पुष्ठ संक्या वी जाती है जिससे कि यह ग्रलग संकलन के कप में रखा जा सबे। Separate paging is given to this Part in order that it may be filed as a separate compliation.

> माग II--खण्ड 3--उप-खण्ड (i) PART II—Section 3—Sub-section (i)

(रक्षा मंद्रालय को छोड़कर) मारत सरकार के मंत्रालयों और (संव राज्य क्षेत्र प्रशासनों को छोड़कर) कन्द्रीय प्राधिकारियों द्वारा विधि के अन्तर्गत बनाए और कारी किए गये: साधारण नियम जिनमें साधारण प्रकार के प्रावेश, उपनियम आदि सिमलित हैं

General Statutory Rules (including orders, bye-laws etc., of a general character) issued by the Ministries of the Government of India (other than the Ministry of Defence) and by Central Authorities (other than the Administrations of Union Territories)

#### मंब्रिमंडल सचिवालय

(कार्मिक भीर प्रशासनिक सुघार विभाग)

नई दिस्ती, 26 सितम्बर, 1975

क्षा॰का॰ नि॰ 2488.—संविधान के धनुबछेद 309 के परन्तुक द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए राष्ट्रपति, काल बहादुर वास्त्री प्रवासन एकादमी, मसरी पुस्तकालय के परिचार के पद पर भर्ती की पदाति को विनियमित करने के लिये एतद्हारा निस्निनिधिन नियम बनाते हैं, सर्यात :---

- ा. संक्रिप्त सीर्षेक तथा प्रारंभ:--(।) इन नियमों का नाम लाल बहाबुर शास्त्री राष्ट्रीय प्रशासन भकादमी (पुस्तकालय परिचर) मर्ती नियम, 1975 **∯** 1
  - (2) वे मस्कारी राजपन में इनके प्रकाशन की तारीख से प्रवत्त होंगे।
- 2. पद संख्या—-उसका वर्गीकरण तथा वेतनमानः ---उक्त पद की संख्या, उसका वर्गीकरण भीर उससे संबंधित वेतनमान उक्त नियमों की संलग्न भनुसूची के कालम 3 से 5 लंक में दिये गए धनसार होंगे।
- 3 भर्ती की पद्धति, भायु-सीमा मौर भन्य अहैताएं भावि :---जन्त पद से संबंधित मर्ती की पद्धति, भायु-सीमा, अहैताएं तथा भन्य गामले जनत भनुसुधी के कालम 6 से 14 तक में विये गये मनुसार होंगे।
  - मनहंतर :—ऐसा कोई भी व्यक्ति :—
  - (क) जिमने किसी ऐसे व्यक्ति से निवाह किया ही या विवाह का समझौता किया हो जिसकी पत्नी/वित जिवित हो प्रथवा

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#### विधि न्याय कम्पनी कार्य मंत्रालय

#### कम्पनी कार्य विभाग

नर्द दिल्ली, 11 सिक्षाबर, 1975

सारकार्जन 2503.—संनिधान के शनुक्ठेद 309 के गरन्तुक द्वारा प्रदात शक्तियों का प्रयोग करते हुए, राष्ट्रपति एतद्द्वारा कस्पनी दिश्य शंकासन विभाग (1, 2 शीर 3 शेणी पद) निमुस्ति नियम, 1962 का प्राप्ते संगोधन करने के लिएं निमालिखित नियम बनाते हैं, नामणः—

- ा (।) में नियम कम्पनी प्रकासन (।, 2 भीर े 3 श्रेणी पद) नियुक्ति (तृतीय संशोधन) नियम, 1975 कहें जाएं।
- (2) ये गरकारी राजपत्न में अनके प्रकाशन के दिनांक से लागू होंगे।
  2 कम्पनी विधि प्रशासन (1, 2 और 3 श्रेणी पद) नियुक्ति नियम,
  :962 की श्रनुसूची I में,
- (i) कालम ७ में विक्षमान प्रविध्टि हेतु "वरिष्ठ तकनोकी सहायक" के पद के सम्बन्ध में मद ६ के सम्मने "मामान्य" शीर्ष के अन्तर्गत, जिम्नलिखित प्रविध्टि जोड़ी जाएगी, नामग्र:—

"30 वर्ष से ग्रधिक नहीं (सरकारी कर्मचारियों के लिए शिथिल की जा सकती है)":

(ii) कालम 6 में बिद्यमान प्रविध्ि हेतु "कम्पानी प्रक्रियोजक प्रेड 2" के पद के सम्बन्ध में मद 3 के सामने "कालूनी पक्ष" शीर्ष के प्रकारत निम्नलिखित प्रविध्ि बोड़ी जाएगी, नामश्र :--

"30 वर्ष से ग्रधिक नहीं (सरकारी कर्मचारियों के लिए शिथिल को जा सकती है)।

[फा॰स॰ ए-120 t 3/5/75-प्रशास-2]

इन्द्र लाल भागपाल, अवर सचिव

#### MINISTRY OF LAW, JUSTICE & COMPANY AFFAIRS

(Department of Company Affairs)

New Delhi, the 11th September, 1975

G.S.R. 2503.—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules further to amend the Department of Company Law Administration (Classes I, II and III Posts) Recruitment Rules, 1962, namely:—

- (i) These rules may be called the Department of Company Law Administration (Classes I, II and III Posts) Recruitment (Third Amendment) Rules, 1975.
  - (2) They shall come into force on the date of their publication in the Official Gazette.
- 2. In Schedule I to the Department of Company Law Administration (Classes I, II and III Posts) Recruitment Rules, 1962
  - (i) under the heading "General" against item 6 relating to the post of "Senior Technical Assistant", for the existing entry in column 6, the following entry shall be substituted namely:—
    - "Not exceeding 30 years (relaxable for Government Servants)".
  - (ii) under the heading "Legal Side", against item 3 relating to the Post of "Company Prosecutor Grade II" for the existing entry in column 6, the following entry shall be substituted, namely.:—

83 G1/75-3

"Not exceeding 30 years (relaxable for Government Servants)".

[F. No. A-12013/5/75-Admn.II]
I. L. NAGPAL, Under Secy.

#### (कन्पनी विधि बोर्ड)

नई दिल्ली, 18 सितम्बर, 1975

सा० का० नि० 2504.—भारत सरकार, कष्पनी कार्य विभाग की श्रीधसूचना सं० सा०का०नि.० 413 (इ) तारीख 18 प्रक्तूबर, 1972 के साथ पिठत, कम्पनी प्रधिनियम 1956 (1956 का 1) की धारा 594 की उपधरा (1) के परन्तुक द्वारा प्रवत्त क्षितयों का प्रयोग करते हुए, तथा भारत सरकार के विश्त मंद्रालय (कम्पनी विधि प्रधासन विभाग) की अधिसूचना सं० सा०ति०भा० 3216 तारीख 4 प्रक्तूबर, 1957 की अधिसूचना (जिसे इसमें इसके पश्चात अधिसूचना कहा गमा है) में ग्रांथिक उपान्तर करते हुए कम्पनी विधि बोर्ट एतद्वारा यह निदेश देता है कि मैससे प्रशासन एवड कम्पनी लि० (जिसे इसमें इसके पण्चात् "कम्पनी" कहा गमा है) के मामले में, जो एक विदेशों कम्पनी है, उनत धारा 594 की उप-धारा (1) के खण्ड (क) की प्रपेक्षाय जैसी कि वे किसी विदेशों कम्पनी के अपने लागू होने के सम्बन्ध में ग्रांधिसूचना द्वारा उपान्तरित की गई है, निम्नानिखत ग्रन्य ग्रपत्रादों तथा उपान्तरित की गई है, निम्नानिखत ग्रन्य ग्रपत्रादों तथा उपान्तरि के ग्रध्यधीन रहते हुए लागू होगी ग्रथीत :---

यदि 31 मार्च, 1974, 31 मार्च, 1975 द 31 मार्च, 1976 के वित्तीय वर्षों की समाप्ति की बाबत कम्पनी भारत में समुचित कम्पनी रिजस्ट्रार को, निम्मलिखित की तीन प्रतियों करें तो उक्त धारा 594 को उप-धारा (1) के खण्ड (क) के उपबन्धों का पर्याप्त अनुपालन हुमा समझा जायेगा :—

- (i) कम्पनी द्वारा ग्रपने उद्भव देश में विहित प्राधिकारी की प्रस्तुत इसके सम्यतः ग्रंग्रेजी मनुवाद सहित विश्व लेखें की प्रतियां;
- (2) कम्पनी प्रधिनियम, 1956 की धारा 592 की उप-धारा (1) के खण्ड ध के प्रधीन भारत में प्रावेशिका तामीस की प्राप्ति के लिये प्रधिक्त क्यांबित द्वारा सम्यतः हस्ताकरित तथा भारत में कार्य कर रहे सास-प्राप्त लेखा पाल द्वारा सम्यतः लेखा, परीक्षित भारतीय, बाज्या दवारा प्राप्तियां तथा वितरणों के विवरण की प्रतियां;
- (3) उपरोक्त उप-पैरा (2) में विणित व्यक्षितमों द्वारा सध्यतः प्रमाणीकृत, भारत में इसकी शाखा की परिसम्पतियों तथा दैयताओं के विवरण की प्रतियां ;
- (4) निदेशकों तथा सभी प्राधिकृत व्यक्तियों (कम्पनी प्रधिनियम, 1956 की धारा 593(1)(ध) के प्रन्तर्गत वया परिभाधित) से इस प्राश्य का प्रभाण-पद्म कि कप्पनी ने सम्बन्धित विस्तीय वर्ष में, भारत में कोई व्यापार नहीं चालया है अथवा किया है।

कम्पनी विधि दोई के मादेश से,

[फा॰ सं॰ । ४/8/75-सी०एल०-5] एस० बसराभ, ग्रवर सचिव

(Company Law Board)

New Delhi, the 18th September, 1975

G.S.R. 2504.—In exercise of the powers conferred by the proviso to sub-section (1) of section 594 of the Companies Act, 1956 (1 of 1956) read with the Government of India, Department of Company Affairs, Notification No. G.S.R. 443(E) dated the 18th October, 1972, and in partial modification of the Notification of Government of India, Ministry of Finance, (Department of Company Law Administration) No. S.R.O. 3216 dated the 4th October, 1957, (hereinafter

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# भारत

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Che Gazette of India

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NEW DELHI, SATURDAY, AUGUST 26, 1967/BHADRA 4, 1889

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके ।

Separate paging is given to this Part in order that it may be flied as a separate compilation.

#### नीटिस

#### NOTICE

नीचे लिखे भारत के असाधारण राजपत्न 3 अगस्त 1967 तक प्रकाशित किये गुरो

The undermentioned Gazettes of India Extraordinary were published up to the 3rd August.

lssuc No. and Date Issued by. No. Subject G.S.R. 1149, dated 21th Ministry of Finance July, 1967. Exempting certain articles from the duty of customs leviable thereon. G. S. R. 1150, dated 24th Do. Recression of notification No. 59/67-Customs, dated the 26th May, 1967. July, 1967. G. S. R. 1151, dated 24th Do. Amendment in notification No. 5?-Customs, dated 26th May, 1967. July, 1967. G. S. R. 1152, dated 24th Do. Exempting from ore fines including blue dust) from the duty of customs July 1967. leviable thereon. G. S. R. 1153, dated 24th Do. Exampling Cigary and Cheroots from the futy of excise leviable thereon. July, 1967. G. S. R. 1154, dated 24th Do. Exempting aluminium circles for July 1967. duty of excise leviable there

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THE GAZETTE OF INDIA: AUGUST 26, 1967/BHADRA 4, 1889 ¥378 PART I Services (i) Power (ii) Fuel (iii) Electricity (#0) Water (v) Steam Depreciation ·6. Packing Other manufacturing overheads Admu. Overheads Adjustment for difference in opening

and closing balances of Work-in Process Total Works Cost

II. Selling Overheads\*

Total Cost

\*applicable to quantity sold.

[No. F. 52/1/66-CLA.]

M. K. BANERJEE, Under Secy.

## (Department of Company Affairs)

# New Delhi, the 18th August 1967

G.S.R. 1262.—In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the President hereby makes the following rules further to amend the Department of Company Law Administration (Classes I, II Government of India in the late Ministry of Commerce and Industry (Department of Company Law Administration) No. G.S.R. 837, dated the 15th June, 1962, pages 1962.

- (1) These rules may be called the Department of Company Law Administration (Classes I, II and III Posts) Recruitment Amendment Rules, 1967.
- (2) They shall come into force on the date of their publication in the Official Gazette.
- (3) In the Department of Company Law Administration (Classes I, II and III Posts) Recruitment Rules, 1962 in Schedule I;-
  - (a) Under the heading "General", in the entries against item 6 pertaining to the post of Senior Technical Assistant, in column 7, against the sub-heading "Desirable", the following entries shall be added at the
    - "(iii) Government Diploma in Company Secretaries.";
  - (b) Under the heading "Legal Side" item 3 pertaining to the post of Company Prosecutor, Grade II, in Column 7, the following entries shall be added at the end, namely:—
    - "(3) Government Diploma in Company Secretaries."

[No. 5(20)-Admn11/65.] M. C. VARMA, Under Secy.

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# The Gazette of India

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इस माग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि पह अलग संकलन के रूप में रखा जा सकें। Separate paging is given to this Part in order that it may be filed as a separate compilation.

भाग II—सम्ब 3—उप-खण्ड (i)

PART II-Section 3-Sub-section (i)

(रक्षा मंद्रालय को छोड़कर) भारत सरकार के मंद्रालयों और (संघ राज्य क्षेत्र प्रशासनों को छोड़कर) केंग्बीय प्राधिकारियों द्वारा विधि के अन्तर्गत बनाए और जारी किए गए साधारण नियम जिनमें साधारण प्रकार के ब्रावेश, उपनियम ब्रादि सम्मिलित हैं।

General Statutory Rules (including orders, bye-laws etc., of a general character) issued by the Ministries of the Government of India (other than the Ministry of Defence) and by Central Authorities (other than the Administrations of Union Territories).

मंत्रिमण्डल सचिवालय कार्मिक घोर प्रशासनिक सुधार विभाग वर्द दिल्ली, 1 जून, 1976

सा॰ का॰ नि॰ 857.—संविधान के धानुच्छेद 309 के परन्तुक द्वारा प्रदत्त सक्तियों का प्रयोग करते हुए राष्ट्रपति, केन्द्रीय प्रत्वेषण न्यूरों (जूनियर इंजीनियर) भर्ती नियम, 1975 में धागे संशोधन करने के ¦ितए एतद्दारा निम्नलिकित नियम बनाते हैं, ग्राव्यत्

- (1) इन निथमों का नाम केन्द्रीय ग्रन्बेशण ब्यूरो (जूनियर इंजीनियर) मर्ती (संबोधन) नियम, 1976 है ।
  - (2) में नियम सरकारी राजपन्न में प्रकाशित होने की तारीख से प्रकृत होंगे।
- 2 केन्द्रीय प्रत्वेषण स्पूरी (जूनियर इंजीनियर) भर्ती नियम, 1975 की प्रमुख्यों के कालम 6 में, विद्यमान प्रविध्टि के स्थान निम्नलिखित प्रविध्टि रखो जाए, प्रथान् :---

"। 8 फ्रीर 25 वर्ष के बीचं"

[सं 213/4/75-एवीडी-2] बी० सी० वंजानी, ग्रवर सचिव

#### CABINET SECRETARIAT

(Department of Personnel & Administrative Reforms)

New Delhi, the 1st June, 1976

G.S.R. 857.—In exercise of the powers conferred by the proviso to article 309 of the Constitution, President hereby makes the following rules further to amend the Central Bureau of Investigation (Junior Engineer) Recruitment Rules, 1975, namely:—

- 1. (1) These rules may be called the Central Bureau of Investigation (Junior Engineer) Recruitment (Amendment) Rules, 1976.
- (2) They shall come into force on the date of their publication in the Official Gazette.
- 2. In the Schedule to the Central Bureau of Investigation (Junior Engineer) Recruitment Rules, 1975, in column 6, for the existing entry, the following entry shall be substituted, namely:—

"Between 18 and 25 years".

[No. 213/4/75-AVD. 1] B. C. VANJANI, Under Secy.

(1603) Attended to the State of the State of

₹.

#### विधि, न्याय और सम्पनी कार्य संज्ञालय

(सम्पनी कार्य विमाग) नई दिल्ली, 1 जून, 1978

// RI∙	का० नि	४ <b>३8</b> - <del>- सं</del> विधान के	( प्रतुच् <mark>केंद</mark> त	०० के पर	न्तुक द्वारा	प्रदत्त	शक्तियों का	प्रयोग, क	रते हुए,	राष्ट्रगति	एतदहारा	कम्पनी	विधि श्रेगासः
निभाग (वर्ष	िं,∏ मो	र III पद) निपृतित	नियम, १९६	12 का भा	ो संगोधन	करते :	हुए निम्मर्लि	वित नियम	बनाते हैं,	नामशः—	-		

- ा (1) ये नियम कम्पनी विधि प्रशासन विभाग (वर्ग I, II फीर III पद) नियुक्ति (संशोधन) नियम, 1976 कहे आए ।
  - (2) ये राजपन्न में इनके प्रकामन की तिथि से लागू होंगे।
- जन्मती विधि प्रजानन विभाग (बर्वे I, II और III एवं) निवृत्ति नियम 1962 में :--

(i) धनुसूची में विधि पक्ष में, मद ा भीर उससे सम्बन्धित प्रविष्टियों के लिए, निम्नितिश्वित मद ओड़े आएंगे, नामका :--3 5 6 7 " 3 कमानी भ्रभिषोजक सामान्य केन्द्रीय सेवा कः 550-25-750-10 30 वर्षं से प्रक्षिक नहीं ग्रनिवार्य: प्रवरण-गेड-[] बर्ग-II राजपन्नित द०रो० 30-900 (सरकारी कर्म- (1) मान्य विश्वविद्यालय की कातून भग्नि श्रीम पारियों के लिए छूट) में उपाधि या समकक्षा (2) दंडनीय न्यायालयों में मुकदमे सम्पन्न करने या सरकारी वा श्रद्धं सरकारी संगठनों में काननी मामलों से सम्बन्धित कम से कम एक वर्षका सनुभवः। (3) प्रादेशिक भाषा क ज्ञान (योग्य उम्मीदबार के मामले में संब लोक सेवा प्रायोग की स्वैक्छा मन्त्रका योग्यता में छूट) बांछनीय : (1) ब्राणिश्य दिधि का शान; (2) कम्पनी विधि सामलीं के सम्पन्त करने का अना ; (3) कम्पनी सचिव का सरकारी उपाधि-पत्न । 9

11 i 2 13

पदोन्नति :

श्रायुः नहीं गैक्षिक योग्यता-हा 2 दर्ष

प्रतिशत प्रत्यक्ष नियुक्ति

50 प्रतिशत पदोन्ति ग्रोर 50 अन्मनी प्रिपिशनक ग्रेड-III विश्व सहा- वर्ग-III विभागीय पदो-यक और निरीक्षक पद पर निशुक्ति

न्नति समिति के पक्ष्वात नियमित माधार पर

संघ लोक सेवा मायोग (परामर्श से मुक्ति) विनियम, 1958 के अन्तर्गत यथा प्रपे-

क्षित ।"

(ii) प्रनुसूची BI में, कालम । मद ७ से सम्बन्धित प्रविध्दियों में "कस्पनी प्रसियोजक ग्रेड-III" "शब्दों के लिए" कम्पनी प्रभियोजक ग्रेड-II-तिरीक्षक/विधि सहायक" सदद जोडे जाएंगे।

> [सं॰ ए-42015/14/73-प्रशार**॰** 2] इन्द्रलाल नागपाल, भवर सचित्र

Deptt. of Publication M/o U D Delhi-34

5 वर्षों की सेवा

Yes.

#### MINISTRY OF LAW, JUSTICE & COMPANY AFFAIRS

#### (Department of Company Affairs)

New Delhi, the 1st June, 1976

- G. S. R. 858.—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules further to amend the Department of Company Law Administration (Classes I, II and III Posts) Recruitment Rules 1962.
- 1. (1) These rules may be called the Department of Company Law Administration (Classes I, II and III Posts) Recruitment (Amendment) Rules, 1976.
  - (2) They shall come into force on the date of their publication in the Gazette.
  - 2. In the Department of Company Law Administration (Classes I, II and III Posts) Recruitment Rules, 1962 :-

1	2	3	4		5	6		7	
Prosecutor Grade Service II. Gaze	General Central Service Class-II Gazetted Non- Ministerial.	Rs. 550-25-7 30-900	'50-EB-			(i) D U (ii) Atie oi n: le oi ga	Degree in law of a recognis University or equivalent, theast one year's experier of conducting cases in C minal Courts or dealing will legal matters in Governme or Quasi-Government C ganisation.		
		1				(Quali U m of qu Desira	nowledge of regional lange. fication relaxable at the information Public Service Complession's discretion in cast candidates otherwise well salified). ble: nowledge of Commercia		
······································			· <u></u> - <u></u>				Li (ii) Ex Co (iii) Go	aw, sperience of conducting impany Law cases, overnment diploma in Com- ny Secretaries.	
8	<u></u> .9	<del>-</del>	10		11				
ge : No	2 years	50% by pron		***			12	. 13	

Legal Assistants and Ins- tion Committee pectors with 5 years, service in the grade rendered after appointment thereto

nion Public Commission (Exemption from Consultation) Regulations, 1958."

(ii) In Schedule III, in the entries relating to item 7, in column 1, for the words and figures "Company Prosecutor Grade III", the words and figures "Company Prosecutor Grade III/Inspector/Legal Assistant shall be substituted.

on a regular basis.

[No. A-42015/14/73-Admn. II] I. L. NAGPAL, Under Secy.

#### नई दिल्ली, 2 जून, 1976

सा० का० नि० 859.--भारत सरकार, कस्पनी कार्य विभाग की प्रक्षिः सुबना सं० सा० का० नि० ४६३(ङ) तारीख 18 ग्रक्तूबर, 1972 के साथ पठित, कम्पनी समितियम, 1956 (1956 का 1) की धारा 594 की उप-धारा (।) के गरन्तुक द्वारा प्रदश्त शक्तियों का प्रयोग करते हुंगे, तथा भारत गरकार के विक्त मंत्रालय (कम्पनी विधि प्रशासन विभाग) की मधिसूचना सं० सा० ति० मा० 3216 तारीख 4 मक्तूबर, 1957 की मधिसूचना (जिसे इसमें इसके पश्चात् "प्रधिसूचना" कहा गया है) में मांशिक उपान्तर करते हुए कम्पनी विधि बोर्ड एतद्द्वारा यह निदेश देता है कि मैससं बाई० डर्ल्यू० एस० तौमोनी कम्पनी लि० (जिसे इसमें इसके पक्ष्वात् 'कम्पनी" कहा गया है) के मामले में, जो एक विदेशी कम्पनी है, उक्त धारा 594 की उप-धारा (1) के खण्ड (क) की प्रपेकार्ये जैसी कि वे किसी विदेशों कम्पनी के अपने लागू होने के सम्बन्ध में मिसमूर्वना द्वारा उपान्तरित को गई है, निम्नलिखित भ्रन्य भ्रपनादों तथा अपान्तरों के भध्यधीन रहते हुए लागू होगी प्रथीत् :---

यदि 30-6-1973, 30-6-1974 व 30-6-1975 के वित्तीय वर्षी की समाप्ति की बाबत कम्पनी भारत में समृचित कम्पनी राजिस्ट्रार को, निम्नलिखित की दीन प्रतियां प्रस्तुत करे तो उक्त धारा 594 की उप धारा (1) के खण्ड (क) के उपबन्धों का पर्याप्त ग्रनुपालन हुआ समझा अगयेगा :---

- (।) कम्पनी अधिनियम, 1956 की धारा 592 की अप-धारा (।) के खण्ड (घ) के प्रधीन यथा परिभाधित प्राधिकृत व्यक्ति द्वारा सम्यतः हस्तांतरित तथा भारत में कार्य कर रहे सास-प्राप्त लेखा पाल द्वारा सम्यतः लेखा परीक्षित, भारतीय शाक्षाम्री द्वारा प्राप्तियों तथा वितरणों के विवरण पत्न की तीन प्रतियां।
- (2) कम्पनी मधिनियम, 1956 की धारा (1) (म) के ग्रधीन यथा परिभाषित, प्राधिकृत व्यक्ति द्वारा हस्तांतरित तथा एक शास-प्राप्त लेखापाल द्वारा सम्यतः, लेखा परीक्षित परिसम्पतियों तथा देवताओं के विदरण-पन्न की तीन प्रतियां ;

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नई विल्ली, शनिवार, जून 4, 1977/ज्येष्ठ 14, 1899

No. 21] 7.3 NEW DELHI, SATURDAY, JUNE 4, 1977/JYAISTHA 14, 1899

इस भाग म<sup>5</sup> भिन्न पृष्ठ संख्या ही जाती हैं जिससे कि यह अलग संकलन के रूप म<sup>5</sup> रखा जा सर्वे Separate paging is given to this Part in order that it may be filed as a separate compilation

> भाग II—खण्ड 3—उप-खण्ड (i) PART II—Section 3—Sub-section (i)

ं (रक्षा मंत्रालय को छोड़कर) भारत सरकार के मंत्रालयों और (संघ राज्य क्षेत्र प्रशासनों को छोड़कर) केन्द्रीय प्राधिकारियों द्वारा विधि के अन्तर्गत बनाए झौर जारी किए गए साधारण नियम जिनमें साधारण प्रकार के झांदेश, उपनिधम झांवि सम्मिलित हैं

General Statutory Rules (including orders, bye-laws etc., of a general character) issued by the Ministries of the Government of India (other than the Ministry of Defence) and by the Central Authorities (other than the Administrations of Union Territories)

#### गृह मंत्रालय

- (कार्मिक फ्रीरप्रशासनिक सुद्धार विभाग)

नई दिल्ली, 12 मई, 1977

सर्वकावनिव 678—केन्द्रीय सरकारं, प्रश्चिल भारतीय सेवा प्रधिनियम 1951 (1951 का 61) की धारा 3 की उपधारा (1) द्वारा प्रदत्त प्राप्तियों का प्रयोग करते हुए, सम्बद्ध राज्य सरकारों से परामर्थ करने के पश्चात् प्रश्चिल भारतीय सेवा (प्राचरण) नियम, 1968 में भीर संगोधन करने के लिए निम्मलिखित नियम बनाती है, धर्मात:—

- (1) इत नियमों का नाम प्रक्तिल भारतीय सेवा (ग्रावरण) नियम 1977 है।
  - (2) ये राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।
- 2. ग्रिखल भारतीय सेवा (ग्राचरण) नियम, 1968 में नियम 16 में जहां कहीं भी "एक हजार घपए" शब्द श्राए हों उनके स्थान पर "दो हजार रुपए" शब्द रखे जाएंगें।

[सं॰ ।।०।७/64/७६-ए० माई० एस०(3)] आ॰ एल० अग्रनाल, मनरसन्त्रिन

#### MINISTRY OF HOME AFFAIRS

(Department of Personnel and Administrative Reforms)

New Delhi, the 12th May, 1977

G.S.R. 678.—In exercise of the powers conferred by subsection (1) of section 3 of the All India Services Act, 1951 (61 of 1951), the Central Government, after consultation with 30 GJ/77—1

the Government of the States concerned, hereby makes the following rules further to amend the All India Services (Conduct) Rules, 1968, namely:—

- 1. (1) These rules may be called the All India Services (Conduct) Amendment Rules, 1977.
  - (2) They shall come into force on the date of their publication in the official Gazette.
- 2. In the All India Services (Conduct) Rules, 1968, in rule 16, for the words "one thousand rupees" wherever they occur, the words "two thousand rupees" shall be substituted.

[No. 11017/64/76-AIS(III)]
R. L. AGGARWAL, Under Secy.

नई दिस्ली, 17 मई, 1977

सा० का० नि० 679.—राष्ट्रपति, संविधान के प्रतृष्टिद 309 के परन्तुक द्वारा प्रदत्त गक्तियों का प्रयोग करते हुए, गृह मलालय (श्रेणी-IV पद) भर्ती नियम, 1968 में धौर संशोधन करने के लिए निम्नलिखित नियम बनाते हैं, धर्मात:—

- (1) इन नियमों का नाम पृह गंदालय (श्रेणी-IV पद) भर्ती (संशोधन) नियम, 1977 है।
  - (2) ये राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।
- गृह मंत्रालय (श्रेगी-IV पद) मर्ती नियम, 1968 की म्रनुसूची में चपराती के पद से सम्बन्धित कम संख्या 6 के सामने स्तम्म 12 में प्रविद्या (i) के स्थान पर निम्निसिखत प्रविद्यि रखी जायेगी, मर्थात् :---
  - "(i) ऐसे झाड़कण, फरीस या चौकीदार, जिन्होंने सप्त संदर्ग में कम से कम पांच वर्ष सेवा की हो ग्रौर जो साम्रादण क्य से साक्षर हों, जिसका निर्णय एक साम्रादण विभागीयः

(707) Attasted

लिखित परीक्षा हारा किया जायेगा भौर जो मंग्रेजी या हिन्दी या सेंत्रीय भाषा पढ़ सकते का प्रमाण दे सकें।"

> [सं॰ ए॰-12018/1/77-प्रशासन-2] नी ॰ एस ॰ मलिक, ग्रवर सचिव

#### New Delhi, the 17th May, 1977

G.S.R. 679.—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules further to amend the Ministry of Home Affairs (class IV posts) Recruitment Rules

- 1. (i) These rules may be called the Ministry of Home Affairs (class IV posts) Recruitment (Amendment) Rules, 1977.
- (ii) They shall come into torce on the date of their publication in the Official Gazette.
- 2. In the Schedule to the Ministry of Home Affairs (class IV posts) Recruitment Rules, 1968, against S. No. 6 relating to the post of peon. in column 12, for the entry (i) the following entry shall be substituted, namely :-
  - "(i) Sweepers, Farashes or Chowkidars who have ren-dered at least 5 years' service in the cacre and who possess elementary literacy which shall be judged by a simple written departmental test and give proof of ability to read English or Hindi or Regional Language."

[No. A. 12018/1/77-Ad. II] V. S. MALIK, Under Sccy.

# विधि, न्याय और कम्पनी कार्थ मंत्रालय

(कम्पनी कार्य विभाग)

नई दिल्ली, 27 मई, 1977

सा.का.नि. 680.—संविधान के अनुष्ठेद 309 के परन्तुक इसरा पदत्त शक्तियों का प्रयोग करते हुय, राष्ट्रपति महोदय रह्युक्चारा, कम्पनी विधि प्रशासन (श्रेणी-1, 2 व 3 पद) भर्ती नियम 1962 के पुनः संशोधनार्थ निम्नांकित नियमों का निर्माण करत्ते हुं :--

 (1) व नियम कम्पनी विधि प्रशासन (श्रृंणी 1, 2 व 3 पद) भर्ती (संशोधन) नियम 1977 के नाम से पुकार जायांगी।

(2) व<sup>1</sup>, राजपत्र म<sup>4</sup> प्रकाशन की तारीख स्व<sup>1</sup> लागू हॉग<sup>1</sup>।

2. कम्पनी विधि प्रशासन (श्रेणी-1, 2 व 3 एद) भर्ती नियम 1962 की अनुसूची म", "विधि पक्ष" शीर्षक के अन्तर्गत, कम्पनी अभियोजक प्रांह-2, के पद से सम्बन्धित मद सं. 3 के सामने, कालम ? कं, सद (3) म "आवश्यक" के गीच, सिम्मांकित शब्द जोड़े जायाँगी, यथा :---

"संघ के उस प्रदेश की भाषा, जहां रिक्त पद हैं, का झाना"

[सं. ए-42015/70/76-प्रशासन-2]

इन्द्र लाल नागपाल, अवर सचिव

#### Ministry of Law, Justice & Company Affairs (Department of Company Affairs)

New Delhi, the 27th May, 1977

G.S.R. 680.—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules further to amend the Department of Company Law Administration (Class-I, II, and III Posts) Recruitment Rules, 1962, namely :-

- 1. (1) These rules may be called the Department of Company Law Administration (Classes I, II and III Posts) Recruitment (Amendment) Rules, 1977.
  - (2) They shall come into effect on the date of their publication in the Official Gazette.
- 2. In the Schedule to the Department of Company Law Administration (Classes I, II, and III posts) Recruitment Rules, 1962, under the heading "Legal Side" against item No. 3 relating to the post of Company Prosecutor Grade II, in Column 7, for item (iii) below 'Essential', the following shall be substituted, namely :--

"Knowledge of regional language of the Union where the vacancy exists."

> (No. A-42015/70/76-Admin, II) I. L. NAGPAL, Under Secy.

#### वित्त मंत्रालय

(सरकारी जदयम कार्यालय)

नई दिल्ली, 28 धप्रैल, 1977

सा• का॰ नि॰ 68। —संविधान के ग्रनुक्लेद 309 के उपबन्धों द्वारा प्रदत्त सक्तियों का प्रयोग करते हुए राष्ट्रपति महोदय ने वित्त मंत्रालय के सरकारी उद्यम कार्यालय में वास्तु शिल्प सहायक ग्रेड 🛚 के पद पर मर्ती के तरीके का नियमन करने के लिए निम्निविधित नियम बनाते हैं, सर्यात्:---

- संकिष्त पीर्षक प्रौर प्रारम्यः—(1) ये नियम दिस मंत्रालय गरकारी उद्यम कार्यालय, बास्तु शिल्प सहायक ग्रेड II मर्ती नियम 1977 कहे जायेंगे।
- (2) में नियम उसी तारीख से लागू होंगे जिस तारीख को में सरकारी राजपद्ध में प्रकाशित किए जावेंगे ।
- 2. पद संख्या, वर्गीकरण और वेतनमानः—पद संख्या, उसका धर्गीकरण श्रौर उससे संबंधित वेतनमान वही होगा जैसा कि धनुसूची के कालम 2 से 4 में निर्दिष्ट किये गये हैं।
- 3. भर्ती का तरीका, मायु सीमा और प्रहेंताएं घादि:—- उक्त पद पर भर्ती का तरीका, घायु गीमा, प्रहेताएं तथा उत्तमें संबंधित प्रन्य बातें वहीं होंगी जैसी उक्त मनसूची के कालग 5 से ा3 तक में निर्दिष्ट की गयी हैं।
  - ग्रनहंताएं:--कोई भी व्यक्ति,---
  - (क) जिसने किसी ऐसे व्यक्ति से विवाह प्रयया संविदायत विवाह किया हो, जिसका जीवन साथी जीवित, प्रथवा
- (ख) जिसने एक जीवन साथी के जीवित रहते हुए किसी दूसरे व्यक्ति से विवाह ग्रथना संविदागत विवाह किया हो, चक्त पद पर निथ्कित का पाझ नहीं होगा :

परन्तु यदि केन्द्रीय सरकार टश बात से सन्युष्ट हो कि ऐसे व्यक्ति पर और उससे विवाह करने वाले दूसरे पक्ष पर सागू होने वाले व्यक्तिगत नियमों के अन्तर्गत इस प्रकार के विवाह की प्रतृसति दी जा सकती है भीर ऐसा करने के प्रत्य कारण भी हैं, तो वह उस व्यक्ति को इस निष्म के प्रवर्तन से स्टूट

. 5. छूट देने की शक्तिः—–जिस मामले में केन्द्रीय सरकार का यह दिचार हो कि इस नियमा∢ली के किन्हीं उपवन्धों में किसी श्रेणी घयदा. वर्ग के व्यक्तियों के संबंध में छूट देती धावश्यक भथवा इश्टकर हो, यहां उसके लिए वह जिल्वित रूप में कारण बताकर छूट का घादेश दे सकती है।

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The Gazette of India

प्राधिकार रो प्रकाशित

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सं॰ 5] No. 5]

नई दिल्ली, शनिवार, फरवरी 4, 1978/माघ 15, 1899

NEW DELHI, SATURDAY, FEBRUARY 4, 1978/MAGHA 15, 1899

इस भाग में भिन्त पृष्ठ संस्था वी जाती हैं जिससे कि यह अलग संकलन को रूप में रखा जा सके Separate paging is given to this Part in order that it may be filed as a separate compilation

> भाग II—खण्ड 3—उप-खण्ड (i) PART II—Section 3—Sub-section (i)

(रक्षा मंत्रालय को छोड़कर) सारत सरकार के मंत्रासयों और (संघ राज्य क्षेत्र प्रशासनों को छोड़कर) केन्द्रीय प्राधिकारियों द्वारा विधि के अन्तर्गत बनाए और जारी किए गए साधारण नियम जिनमें साधारण प्रकार के झावेश, उपनियम ग्रावि सम्मिलत हैं

General Statutory Rules (including orders, bye-laws etc., of a general character) issued by the Ministries of the Government of India (other than the Ministry of Delence) and by the Central Authorities (other than the Administrations of Union Territories)

विधि, न्याय और कम्पनी कार्य मंत्रालय

(विधि कार्य विभाग)

नई दिल्ली, 5 जनवरी, 1978

सी॰ का॰ नि॰ 185 — केटीय सरकार, सिबिल प्रक्रिया संहिता, 1908 (1908 का 5) की प्रयम बनुसूची के श्रादेश 27 के नियम 8व के खण्ड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, भारत सरकार के भूतपूर्व विधि मंत्राचय (विधि कार्य विभाग) की ध्रष्टिसूचना सं॰ सा॰का॰नि॰ 1412, तारीख/25 नवस्वर, 1960 में निस्नलिखित मीर संशोधन करता है, प्रयान :—

उन्त अधिसूचना की प्रनृसूची में, दिल्ली से सम्बन्धित मद 15 में, भन्य न्यायालयों से सम्बन्धित उप-मद (ख) के सामने विद्यमान प्रविष्टियाँ के स्थान पर निम्नलिखित रखा जाएगा, प्रवर्तः —

- (i) श्री प्रहलाय दयाल स्थायी सरकारी कालंसेल ।
- (ii) श्री टी॰ सी॰ सेठी, भपर स्थायी सरकारी काउंसेस ।
- (iii) श्री प्रताप फिशन जेतली, प्रपर स्थापी सरकारी काउंसेल ।
- (IV) श्री दौलत राम गुप्त, श्रपर स्थायी सरकारी काउंसेल ।

- (v) श्री प्रेमसागर गृप्त, मगर स्थायी सरकारी कालंबेल ।
- (vi) श्रीमती पश्चा जैन, ं भ्रषर स्थायी सरकारी काउंसेल ।
- (vii) श्री जी॰ एस॰ गोस्वामी, सरकारी प्लीडर ।

[सं · फा · 24(11)/72-त्याय]

पी ॰ एच ॰ रामचन्दानी, संयुक्त सचिव एवं विधि सभाहकार

MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS

(Department of Legal Affairs)

New Delhi, the 5th January, 1978

G.S.R. 185.—In exercise of the powers conferred by clause (a) of rule 8B of Order XXVII of the First Schedule to the Code of Civil Procedure, 1908 (5 of 1908), the Central Government hereby makes the following further amendment in the notification of the Government of India in the late Ministry of Law (Department of Legal Affairs). No. G.S.R. 1412, dated the 25th November, 1960, namely:—

In the Schedule to the said notification, in item 15 relating to Delhi, against sub-item (b) relating to Other Courts, for

Attacted

204 GI/77-1

existing entries, the following entries shall be substituted,

- (i) Shri Problad Dayal, Standing Government Counsel.
- (ii) Shri T. C. Sethi, Additional Standing Government Counsel.
- (iii) Shri Pratap Kishan Jetlay, Additional Standing Government Counsel.
- (iv) Shri Daulat Ram Gupta, Additional Standing Government Counsel.
- (v) Shri Prem Sagar Gupta, Additional Standing Government Counsel.
- (vi) Mrs. Padma Jain, Additional Standing Government Counsel.
- (vii) Shri G. L. Goswami, Government Pleader.

!No. F. 24(11)/77-Judi.j

P. H. RAMCHANDANI, It. Secy. & Legal Advise:

#### (सम्पनी कार्य विभाग)

## गई दिल्ली, 17 जनवरी, 1978

सा॰ का॰ नि॰ 186.—संविधान के अनुक्छेद 309 के परन्तुम द्वारा प्रयस शक्तियों का प्रयोग करते हुए राष्ट्रपति जी एत्र्द्वरा नम्पनी थिध प्रशासन विभाग (वर्ग I, II और III पद) नियुक्ति नियम, 1962 की प्रामे संगोधित करते हुए निम्नसिक्षित नियम बसाते हैं, नामशः:—

- ा (ा) ये नियम कन्पनी विधि प्रज्ञासन विभाग (वर्ग I, ][ भ्रोर III पद) नियुनित (द्वितीय संग्रोधन) नियम, 1977 कहें जाएं।
  - (2) में सरकारी राजपल में प्रकाशन की तारीचा से लामू होंसे ।

दरस्टीट्यूट प्राफ़ भाटेंबं एकाजन्टेन्ट्स प्राफ़ दिव्हिया या इन्स्टीट्य्ट प्राफ़ कोस्ट एवड बवर्स एकाजन्टेन्ट्स ग्राफ़ दिव्हिश के सदस्य रिजिस्टर मे नामांकन के लिए मान्यताप्राप्त ग्रीभ्यता या समसुख्य:

q;

इन्हर्टेड्यूट बाफ कम्पनी रोफेटरीच बाफ इंग्डिया का सहसीसी सदश्या,

4

मान्यताप्राप्त विश्वविद्यालय से उच्च लेखा शास्त्र एक विषय के रूप में वाणिज्य में कम में कम द्वितीय श्रेणी में स्नातकोक्तर उपाधि या समगुस्य)

ц

- (i) मान्यताप्राप्त विवयविद्यालय की वाणिज्य में कम से कम हिसीय श्रेणी में स्नातक उपाधि या समतुत्य:
- (ii) मान्यताशान्त विश्वविद्यालय की कानृत में उपाधि या समतुत्य;
   (उम्मीयवार के पोग्म होते के मामले में संघ लोक सेवा मार्गें में
   स्वितिर्णम पर योग्यता शिविलर्गाम) ।

गांछनीय :

- (i) मान्यताप्राप्त विषयिश्रद्धालय की कानृत में उपाधि या समनुख्य, उस मामने में जिसमें यह द्यानियार्थ है;
- (ii) कम्पनी अधिक्रियम, 1056 के प्रशासन से सम्बन्धित किसा नाणिम्य/भीवीभिक्त संगठन या सरकारी विभाग में चार्टई एकालाटेग्ट/ गोस्ट या वस्स एकालस्टेंग्ट का प्रनभव ।

[फार्न सं० ए- 42 0 15/ 16/ 77-प्रपासन- 2] इन्द्र साल नागपात, प्रयर सिनेव

#### (Department of Company Affairs)

New Delhi, the 17th January, 1978

- G.S.R. 186.—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules further to amend the Department of Company Law Administration (Class I, II and III Posts) Recruitment Rules, 1962, namely:—
- 1. (1) These rules may be called the Department of Conpany Law Administration (Class I, II and III Posts) Recruitment (Second Amendment) Rules, 1977.
- (2) They shall come into force on the date of their publication in the Official Gazette.
- 2. In Schedule I to the Department of Company Law Administration (Class I, II and III Posts) Recruitment Rules, 1962, under the heading "General", against item 6 relating to the post of "Senior Technical Assistant", in column 7, for the existing entry, the following entry shall be substituted, namely:—

Essential.—A qualification recognised for enrolment in the Register of Members of the Institute of Chartered Accountants of India or of the Institute of Cost and Works Accountants of India or equivalent.

#### OR

Associate Member of the Institute of Company Secretaries of India.

#### OR

At least second class Master's Degree in Commerce with Advanced Accountancy as one of the subjects from a recognised University or equivalent.

#### OR

- (i) At least second class Bachelor's Degree in Commerce of a recognised University or equivalent,
  - (ii) Degree in Law of a recognised University or equivalent.

(Qualifications relaxable at the discretion of the Union Public Service Commission in case of candidates otherwise well-qualified).

#### Desirable :

- (i) Degree in Law of a recognised University or equivalent, except in the case of those for whom it is essential.
- (ii) Experience as a Chartered Accountant/Cost and Works Accountant or in the Commercial/Industrial Organisation or in a Government Department connected with the administration of the Companies Act, 1956.

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[F. No. A-42015/16/77-Admn. 11]

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नई बिल्ली, शनिवार, जुलाई 8, 1978/श्राषाढ़ 17ह1900 NEW DELHI, SATURDAY, JULY 8, 1978/ASADHA 17, 1900

इस भाग में भिन्त पृष्ठ संख्या दी जाती है जिससे कि यह प्रजग संकलन के रूप में रखा जा सके Separate paging is given to this Part in order that it may be filed as a separate compilation

> भाग II—खण्ड 3—द्वय-खण्ड (i) PART II—Section 3—Sub-section (i)

(रक्षा मंत्रालय को छोड़कर) भारत सरकार के मंत्रालयों और (संघ राज्य क्षेत्र प्रशासनों को छोड़कर) केन्द्रीय प्राधिकारियों द्वारा विधि के जन्तर्गत चनाए और जारी किए गए साधारण निषम जिनमें साधारण प्रकार के भारेश, उपनिषम आदि सम्मिलित हैं

General Statutory Rules (including orders, bye-laws etc., of a general character) issued by the Ministries of the Government of India (other than the Ministry of Defence) and by the Central Authorities (other than the Administrations of Union Territories)

विधि, र्याय और कन्पनी कार्य संज्ञालय

(कम्पनी कार्य विभाग)

नई दिल्सी, 1 जून, 1978

सांक्षां विश्व 872 :— मारत सरकार कम्पनी कार्य विभाग प्रधिसूचना संख्या सांक्षां विभाग १४ (ई) दिनांक 18 प्रक्तूबर, 1972 के सांप पठित कम्पनी प्रधिनियम, 1956 (1956 का 1) की धारा 594 की उपधारा (1) द्वारा प्रदत्त प्रधिकारों का प्रयोग करते हुए तथा मारत सरकार, वित्त मंक्षां तथा (कम्पनी विधि प्रशासक विभाग) की प्रधिसूचना संख्या सांक्षां विविध प्रशासक विभाग) की प्रधिसूचना संख्या सांक्षां विविध वी प्रवासक विभाग) की प्रधिसूचना संख्या सांक्षां विविध वी प्रवासक विभाग) की प्रधिसूचना कहा गया है कम्पनी विधि वो एतद्द्रारा निर्देश करती है। कानमानू गोसो लिमिटेड (जिसके प्राप्त कम्पनी कहा गया है) के मानक में विदेश कम्पनी होने के कारण धारा 594 की उपधारा (1) के वाक्य (का) की प्रावश्यकताएं जिन्हें विदेशों कम्पनियों के मानके में प्रधिसूचना द्वारा संशोधित किया गया है निम्नसिखित धीर संशोधनों ग्रीर श्रपदारों के प्रधीन लागू होंगी धर्मान् :—

उक्त धारा 594 की उपद्वारा (1) के बाक्य (क) का यह पर्याप्त प्रनुपालन मान लिया जायेगा यदि 31 मार्च, 1977 भीर 1978 की प्रन्त होने वासे वित्तीय वर्ष के बारे में कस्पनी उचित कम्पनी राजिस्ट्रार को भारत में निम्न चीजों की तीन प्रतियां देती हैं:---

- (1) तुलनपत्न और लाम हानि खाते की प्रमाणित प्रति (प्रत्येक सहायक कम्पनी से संबंधित कागजातीं समेत) जिसे वह भपने पंजीकरण के देश में उस देश के कानून के अनुसार निर्धारित मधिकारी को देवी है।
- (2) भारतीय शाखा की पावितयों और खर्जों के बारे में एक विवरण पत्न जिसे (1) कम्पनी के दो निदेशकों द्वारा (2) भारत में संधिनियम की धारां 592 की उपधारा (1) के वाक्य (घ) के सन्तर्गत पत्न प्राप्त करने के लिये सिधकृत व्यक्ति द्वारा और (3) भारत के एक चार्टर्ड एकाउन्टर्टेट द्वारा प्रकाणित किया गया हो।
- (3) कम्पनी की परिसम्पत्तियों ग्रीर देवताओं का एक विवरण पत्र जिसे अपर (ii) में कहें गये तरीके से प्रमाणित क्रिया गया हो; ग्रीर
- (4) एक प्रमाण-पत्न जिस पर उत्पर (ii) में कहे गये लोगों के इस्ताक्षर हो और जिसमें यह कहा गया हो कि कम्पनी ने 31-3-72 और 31-3-78 को समाप्त हुए वर्ष में मारत में कोई व्यापार नहीं किया ।

कम्पनी विधि होई की माजा द्वारा

[सं॰ 14/26/77—सी॰एल**०** 6]

वेद प्रकाश उप्पत श्वर सन्विव (क विव बोर्)

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### MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS

#### (Department of Company Affairs)

New Delhi, the 1st June, 1978

G.S.R. 872—In exercise of the powers conferred by the proviso to sub-section (1) of Section 594 of the Companies Act, 1956 (1 of 1956) read with the Government of India, Department of Company Affairs, Noification No. G.S.R. 443(E) dated the 18th October, 1972 and in partial modification of the Notification of the Government of India, Ministry of Finance (Department of Company Law Administration) No. S.R.O. 3216 dated the 4th October, 1957 (hereinafter referred to as the "Notification") the Company Law Board hereby directs that in the case of M/s. Kanematsu Gosho Ltd. (hereinafter referred to as "the Company") being a foreign company the requirements of clause (a) of sub-section (1) of the said Section 594 as modified in their application to a foreign com-Section 594 as modified in their application to a foreign com-pany by the Notification shall apply subject to the following further exceptions and modification, namely :-

It shall be deemed to be sufficient compliance with the provisions of clause (a) of sub-section (1) of the said Section 594, if in respect of the financial year ending the 31st March, 1977, 1978 the company submits to the appropriate Registrars of Companies in India in triplicate :-

- (i) Copy of the authenticated Balance Sheet and Profit and Loss Account (including documents relating to every subsidiary of the company) as submitted by it to the prescribed authority in the country of its incorporation under the provisions of the law in that country.
- (ii) Statement of receipts and disbursements made by the Indian branch certified by (1) two directors of the company (2) a person authorised to accept service of process in India under clause (d) of sub-section (1) of Section 592 of the Act and (3) a Chartered-Accountant of Incia.
- (iii) Statement of company's assets and liabilities in India, certified in the manner as indicated in item (ii) above;
- (iv) Certificate duly signed by the persons as indicated in item (ii) above that the company did not carry on any business in India during the years ended 31-3-77 and 31-3-1978

By order of the Company Law Board, [No. 14/26/77-CL VII

VED PRAQASH UPPAL, Under Secy. (C. L. B.)

नई दिल्ली, 22 जून, 1978

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. साब्काब्निब 873:—संविधात वें प्रतृच्छेद 309 के परन्तुक द्वारा प्रदत्त शक्तियों का प्रयोग कस्ते हुए राष्ट्रपति जी एतव्हारा कम्पनी विधि प्रशासन (वर्ष 1, 2 छोर 3 पद) नियुक्ति नियम, 1962 छाने संशोधन करते हुए निम्नलिखित नियम बनाते हैं, नामशः

- । (i) ये नियम कम्पनी लिधि प्रशासन (वर्ग 1, 2 और 3 पद) नियुक्ति (संगोधन) नियम, 1978 कहे जाये।
- (ii) ये सरकारी राजपल्लामें उनके प्रशासन की तारीख से लागु होंगे ।
- 2 कम्पनी विक्षि प्रशासन विमाग (वर्ष १, २ छीर ३ पद)नियुनित नियम, 1962 में
  - (1) वर्ग 1, 2 ग्रीर 3 शब्दो ग्रीर ग्रांकड़ी के लिये "वर्ग।" "वर्ग 2" और ''बर्ग 3'' जह। कहीं भी श्राते हैं बही, ''समूह क, ख और ग" समृहों के लिये कमश: "समृह क", "समृह ख" भीर "समृह ग" समाविष्ट किये जायेंगे।

(2) कालम 10 में, कम्पती अभियोजक ग्रेड 2 के पद के सम्बन्ध मद 3 के बिठद्ध अनुसूची में निम्नलिखित प्रविष्टि 📉 लिये जोड़ा जायेगा, नामशः

"75 प्रतिकात पदोक्सति हारा और ३5 प्रतिशत प्रत्यदा गियुपित

[सँख्या ए०-42015/50/77-प्रशासन-2]

एस० के० अवसास, मनर सचित्र

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G.S.R. 87 sub-item (6)

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''भारतीय

दरियोजना' उटग्रहणीय

New Delhi, the 22nd January, 1978 \_

G.S.R. 873.—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules further to amend the Department of Company Law Administration (Classes I. II and III Posts) Recruitment Rules, 1962, namely:—

- 1. (1) These rules may be called the Department of Company Law Administration (Classes I, II and III Posts) Recruitment (Amendment) Rules, 1978.
- (2) They shall come into force on the date of their publication in the Official Gazette.
- 2. In the Department of Company Law Administration (Classes I, II and III Posts) Recruitment Rules, 1962.
  - (i) for the words and figurese "Class I, II and III", "Class I", "Class II" and "Class III" wherever they occur, the words and letters "Groups A, B and C", "Group A", "Group B" and "Group C" shall be respectively be substituted;
  - (ii) in the Schedule against item No. 3 relating to the post of Company Prosecutor Grade II, in column 10 for the existing entry, the following entry shall be substituted namely:-

"75 per cent by promotion and 25 per cent by direct recruitment".

[No. A-42015/50/77-Adm. II] S. K. AGGARWAL, Under Secy

G.S.R. sub-rule the Cen Hem No Salt Act the site System-1 excise le

#### वित्त मंत्रालय

(राजस्व विभाग)

नई दिल्ली, 8 जुलाई, 1978

#### सीमा शुरुक

साठ काठ जिल् 874:---केन्द्रीय सरकार, सीमा-गुल्क टेरिफ अधिनियम 1975 (1975 का 51) की प्रथम ध्रनुसूची के शीर्ष सं० 84.66(i)की मद (घ) की उपमद (६) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, देश के ग्रायिक विकास को ध्यान में रखते हुए, भारत सरकार के राजस्व और वैंकिंग विभाग की प्रधिसूचना सं० 269 सीमा-भुल्क तारीख 2 प्रगस्त, 1976 में निम्नलिखित संशोधन करती है, ग्रयांत्:---

उक्त मधिसूचना में, कम सं० (3) और उससे सम्बन्धित प्रविष्टियों के पण्चात, निम्नसिखित श्रन्तःस्थापित किया जाएगा, प्रथात् .--

''(4) भारतीय राष्ट्रीय उपग्रह प्रणाली-I (धाई०एन०एस०ए०टी०-I) की परियोजना" ।

[ सं० 129/फा०सं० 355/82/78-सी०म्० 1]

ग्रनुचर हुए ः कमेच पराम

करन

एम० जयरामन, अवर सचिव

इ.स

Financial Offices Depti of Publications

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